

PAPERS LAID ON THE TABLE
CENTRAL GOVERNMENT CONVERSION
LOANS

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): Sir, on behalf of Shri T. T. Krishnamachari, I beg to lay on the Table a statement indicating the result of the Central Government conversion loans floated in April, 1964. [Placed in Library. See No. LT-2781/64].

EMPLOYEES PROVIDENT FUNDS (EIGHTH
AMENDMENT) BILL

The Deputy Minister in the Ministry of Labour and Employment and for Planning) (Shri C. R. Pattabhi Raman): Sir, I beg to lay on the Table a copy of the Employees' Provident Funds (Eighth Amendment) Scheme, 1964 published in Notification No. G. S.R. 262 dated the 22nd February, 1964, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. LT-2782/64].

ESTIMATES COMMITTEE

MINUTES OF SUB-COMMITTEE

Shri A. C. Guha (Barasat): Sir, I beg to lay on the Table a copy of the Minutes of the sittings of Sub-Committee of the Estimates Committee on Public Undertakings and Minutes of the Sitting of the Estimates Committee relating to the Forty-ninth Report on the Ministry of International Trade—State Trading Corporation of India Limited, New Delhi (Reports and Accounts).

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 97 the Rules Procedure and Conduct of Business in the Rajya Sabha, I am directed to

enclose a copy of the Drugs and Cosmetics (Amendment) Bill, 1964, which has been passed by the Rajya Sabha at its sitting held on the 21st April, 1964".

DRUGS AND COSMETICS (AMENDMENT) BILL

LAI'D ON THE TABLE AS PASSED BY
RAJYA SABHA

Secretary: I lay on the Table of the House the Drugs and Cosmetics (Amendment) Bill, 1964, as passed by the Rajya Sabha.

12.16. hrs.

APPROPRIATION (NO. 3) BILL

Shrimati Tarkeshwari Sinha: Sir, on behalf of Shri T. T. Krishnamachari, I beg to move*:-

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1962, in excess of the amounts granted for those services and for that year, be taken into consideration".

Mr. Speaker: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1962, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

*Moved with the recommendation of the President.